

ऊर्जा मन्त्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान के बाड़मेर और जैसलमेर जिलों में ऐसी ब्लाक समितियों के नाम क्या हैं, जहाँ ग्रामीण विद्युतीकरण योजनाएँ अब तक मंजूर नहीं की गई हैं;

(ख) इन योजनाओं को मंजूर करने में विलम्ब होने के क्या कारण हैं; और

(ग) इन योजनाओं को कब मंजूरी दी जाएगी ?

ऊर्जा मन्त्री (श्री पी० शिवशंकर): (क) से (ग) ग्राम विद्युतीकरण निगम लिमिटेड से प्राप्त सूचना के अनुसार, राजस्थान के बाड़मेर और जैसलमेर जिलों में किसी भी ब्लाक के लिए कोई भी ग्राम विद्युतीकरण स्कीम निगम के पास लम्बित नहीं पड़ी है।

Revision of Sitting Fee Payable to Company Directors

2094. SHRIMATI GURBRINDER KAUR BRAR :
SHRI CHANDRABHAN ATHARE PATIL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the sitting fee payable to company directors for each meeting of the Board or Committee thereof has been constant at Rs. 250 since 1960 and even earlier; if so, when this fee at Rs. 250 was fixed last;

(b) whether in view of fact that during this period of 20 years the costs have gone up phenomenally, Government do not find any justification for

reconsidering the question of revision of sitting fee paid to directors;

(c) Government's reaction in this regard;

(d) whether Government are aware that a large number of directors are not entitled to free boarding and lodging as they may not be out station residents;

(e) if so, what factors were considered by Government in such cases to conclude that sitting fee of Rs. 250 was adequate; and

(f) Government's present policy in regard to the question of revision of the sitting fee?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) to (f) The quantum of sitting fee payable to the Directors of companies for attending the meetings of the Board of Directors or any committee thereof, is generally provide for in the Articles of Association of the companies. However, the proviso to Sec. 310 of the Company Act, 1956 which came into force w.e.f. 15.10.65 provides for the approval of the Central Government where any such provision or any amendment thereof has the effect of increasing the quantum of sitting fee beyond Rs. 250 for each meeting of the Board of Directors or a Committee thereof. As, in addition to sitting fee, the companies generally provide free boarding, lodging and transport to Directors who come from outstations to attend the meeting, the quantum of sitting fee upto Rs. 250/- is generally speaking not considered to be inadequate. However, the Central Government will not be averse to consider allowing reasonable increases beyond this amount in deserving cases.

पेट्रोलियम का उत्पादन आयात और निर्यात

2095. श्री छांगुर राम :

श्री रामावतार शास्त्री :